

22

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No. 09/(111A)/2011

CA No.

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

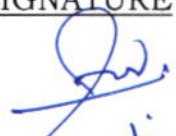



ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 06.09.2017

NAME OF THE PARTIES: M/s. Tendril Financial Services Pvt. Ltd.

V/s.

M/s. Blue Coast Hotels and Resorts Ltd.

SECTION OF THE COMPANIES ACT: 111A of the Companies Act 1956.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	NEELAM AHMED	Adv for Petitioner	
2.	Sreegeesh. M. K.	Adv for Resp No 5	
3.	Sanjna Dua .	Adv. for Resp 1	
4.	RANU SRIVASTAVA	Adv for R-1	

ORDER

TCP 09/111A/NCLT/MB/MAH/2011

For the Respondent side is unable to file reply within three weeks as mentioned in the last order, the time for filing reply has been extended for two weeks hereof, repeating the same directions that are given in the order dated 3.7.2017. Therefore, the parties are directed to abide by the order dated 3.7.2017 in addition to today's order.

List this matter on 17.10.2017.

Sd/-

V. NALLASENAPATHY
Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)